

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/TT/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 05.12.2025

In the matter of:

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Assets under “Transmission System Strengthening Scheme for evacuation of power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II-Part B1”.

And in the matter of:

**Power Grid Corporation of India Limited,
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana).**

...Petitioner

Versus

- 1. Ajmer Vidyut Vitran Nigam Limited,**
Corporate Office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road
Ajmer-305 004 (Rajasthan)
- 2. Jaipur Vidyut Vitran Nigam Limited,**
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302 017 (Rajasthan)
- 3. Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area,
Jodhpur-342 003 (Rajasthan)
- 4. Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II
Shimla-171 004



- 5. Uttar Pradesh Power Corporation Limited,**
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226 001
- 6. Haryana Power Purchase Centre,**
Shakti Bhawan, Sector - 6
Panchkula (Haryana) 134 109
- 7. Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni Ss SLDC Building
Narwal, Jammu
- 8. Punjab State Power Corporation Limited,**
The Mall, PSEB Head Office, Patiala - 147 001
- 9. BSES Yamuna Power Limited,**
B-Block, Shakti Kiran,
Bldg. (Near Karkadooma Court),
Karkadooma 2nd Floor, New Delhi-110 092
- 10. BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place, New Delhi
- 11. Tata Power Delhi Distribution Limited.**
33 kV Substation, Building Hudson Lane,
Kingsway Camp, North Delhi – 110 009
- 12. Uttarakhand Power Corporation Limited.**
Urja Bhawan, Kanwali Road, Dehradun.
- 13. North Central Railway,**
Allahabad
- 14. New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
- 15. Chandigarh Electricity Department,**
UT-Chandigarh, Division-11, Opposite,
Transport Nagar, Industrial Area Phase-I,
Chandigarh



16. Central Transmission Utility of India Limited,

First Floor, Saudamini, Plot no-2,
Near IFFCO Chowk metro station
Gurgaon-122001, Haryana

17. Rajasthan Rajya Vidyut Prasaran Nigam Limited,

Vidyut Bhawan, 14, Janpath
Jaipur – 302 005

18. SBE Renewables Limited,

Adani Corporate House, 4th Floor,
South Wing, Shantigram SG Highway,
Ahmedabad – 382 421

19. AMP Energy Green Private Limited,

309, Rectangle One, Behind Sheraton Hotel,
Saket, New Delhi- 110 017.

...Respondent(s)

Parties Present: Shri Vishal Sagar, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Kirti, PGCIL
Shri Yogeswar, CTUIL
Ms. Priyanshi Jadiya, CTUIL

INTERIM ORDER

The instant Petition has been filed by the Power Grid Corporation of India Limited (hereinafter referred to as “the Petitioner”), a deemed transmission licensee, for the determination of tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) of the period from COD to 31.3.2024 with respect to the following transmission assets under “Transmission System Strengthening Scheme for evacuation of power from Solar Energy Zones in Rajasthan (8.1GW) under Phase-II-Part B1”:



Particulars	Asset Name
Asset-1	400/220 kV, 500 MVA 9 th ICT along with associated bays at Fatehgarh-II Sub-station
Asset-2	400/220 kV, 500 MVA 8 th ICT along with associated bays at Fatehgarh-II Sub-station
Asset-3	400/220 kV, 500 MVA 7 th ICT along with associated bays at Fatehgarh-II Sub-station
Asset-4	400/220 kV, 500 MVA 7 th ICT along with associated bays at Bhadla-II Sub-station
Asset-5	400/220 kV, 500 MVA 6 th ICT along with associated bays at Fatehgarh-II Sub-station
Asset-6	400 kV, ± 600 MVar STATCOM at Bhadla-II Sub-station with 4x125 MVar MSC, 2x125 MVar MSR [(+/-300 MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section] along with associated bays at Bhadla-II Sub-station
Asset-7	400 kV, ± 300 MVar STATCOM at Fatehgarh-II substation with 2x125 MVar MSC, 1x125 MVar MSR [(+/-300MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section] along with associated bays at Fatehgarh-II Sub-station
Asset-8	400 kV, ± 300 MVar STATCOM at Fatehgarh-II substation with 2x125 MVar MSC, 1x125 MVar MSR [(+/-300MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section] along with associated bays at Fatehgarh-II Sub-station
Asset-9	765/400 kV, 1500 MVA 6 th ICT along with associated bays at Fatehgarh-II Sub-station
Asset-10	400/220 kV, 500 MVA 6 th ICT along with associated bays at Bhadla-II Substation
Asset-11	1 No. of 220 kV line bay at Bhadla-II Substation
Asset-12	1 No. of 220 kV line bay at Bhadla-II Sub-station
Asset-13	1 No. of 220 kV line bay at Bhadla-II Sub-station
Asset-14	1 No. of 220 kV line bay at Bhadla-II Sub-station
Asset-15	5 Nos. of 220 kV Downstream line Bays at Fatehgarh-II Sub-station
Asset-16A	1 No. of 220 kV line Bay (Bay no A218/248) at Fatehgarh-II Sub-station
Asset-16B	1 No. of 220 kV Downstream line Bays at Fatehgarh-II Substation
Asset-17	765/400 kV, 1500 MVA 4 th ICT along with associated bays at Bhadla-II Sub-station
Asset-18	400/220 kV, 500 MVA 8 th ICT along with associated bays at Bhadla-II Sub-station

2. The details of the transmission assets, including the Scheduled Commercial Operation Date (SCOD), Date of Commercial Operation (COD) claimed by the Petitioner, and time overrun are as under:

Sl. No.	Particulars	SCOD	COD	Delay
1	Asset-1	31.3.2022	2.12.2022	246



2	Asset-2	31.03.2022	31.12.2022	275
3	Asset-3	31.12.2021	30.3.2023	454
4	Asset-4	30.09.2022	2.5.2023	214
5	Asset-5	31.12.2021	17.7.2023	563
6	Asset-6	31.08.2022	4.7.2023	307
7	Asset-7	31.08.2022	4.10.2023	399
8	Asset-8	31.08.2022	30.10.2023	425
9	Asset-9	30.06.2022	25.2.2024	605
10	Asset-10	31.12.2021	*3.9.2022	246
11	Asset-11	31.12.2021	*3.9.2022	246
12	Asset-12	31.12.2021	*25.8.2023	602
13	Asset-13	31.12.2021	*25.8.2023	602
14	Asset-14	31.12.2021	*12.8.2023	589
15	Asset-15	31.12.2021	*21.8.2024	964
16	Asset-16 A	31.03.2022	7.2.2024	678
17	Asset- 16 B	31.03.2022	*21.8.2024	874
18	Asset-17	30.09.2022	10.9.2024	711
19	Asset-18	30.09.2022	1.4.2024	549

**The Petitioner has claimed the proposed COD for Asset-10 to Asset-15, and Asset-16B under regulation 5(2) of the 2019 Tariff Regulations.*

3. The Petitioner has claimed the proposed COD for Asset-10, Asset-11, and Asset-12. Asset-13, Asset-14, Asset-15 and Asset-16B under Regulation 5(2) of the 2019 Tariff Regulation. The prayer regarding COD will be analysed at the time of passing the final tariff order in the matter.

4. The hearing in this matter was held on 20.11.2025. During the course of the hearing, the representative(s) of the Petitioner requested that an interim tariff of 80% be granted for the instant transmission assets.

5. The Petitioner has claimed the following annual transmission charges with respect to the transmission assets for the 2019-24 tariff period as under:

Asset-1	COD	(₹ in lakh)	
		2022-23 (Pro-rata 120 days)	2023-24
400/220 kV, 500 MVA 9th ICT along with associated bays at Fatehgarh-II substation	2.12.2022	210.10	668.15



(₹ in lakh)			
Asset-2	COD	2022-23 (Pro-rata 91 days)	2023-24
400/220kV, 500MVA 8th ICT along with associated bays at Fatehgarh-II substation	31.12.2022	172.27	727.73

(₹ in lakh)			
Asset-3	COD	2022-23 (Pro-rata 2 days)	2023-24
400/220kV, 500MVA 7th ICT along with associated bays at Fatehgarh-II substation	30.3.2023	3.86	741.59

(₹ in lakh)		
Asset-4	COD	2023-24 (Pro-rata 335 days)
400/220kV, 500MVA 7th ICT along with associated bays at Bhadla-II Substation	2.5.2023	668.23

(₹ in lakh)		
Asset-5	COD	2023-24 (Pro-rata 259 days)
400/220kV, 500MVA 6th ICT along with associated bays at Fatehgarh-II substation	17.7.2023	537.59

(₹ in lakh)		
Asset-6	COD	2023-24 (Pro-rata 272 days)
400 kV, ± 600 MVar STATCOM at Bhadla-II substation with 4x125 MVar MSC, 2x125 MVar MSR ((+/-300 MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section) along with associated bays at Bhadla-II Substation	4.7.2023	3644.10

(₹ in lakh)		
Asset-7	COD	2023-24 (Pro-rata 180 days)
400 kV, ± 300 MVar STATCOM at Fatehgarh-II substation with 2x125 MVar MSC, 1x125 MVar MSR ((+/-300MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section) along with associated bays at Fatehgarh-II Substation	4.10.2023	1224.38



(₹ in lakh)		
Asset-8	COD	2023-24 (Pro-rata 154 days)
400 kV, ± 300 MVar STATCOM at Fatehgarh-II substation with 2x125 MVar MSC, 1x125 MVar MSR ((+/- 300MVar STATCOM; 2x125MVar MSC; 1x125MVar MSR) - one on each side of 400kV Bus Section) along with associated bays at Fatehgarh-II Sub-station	30.10.2023	1053.99

(₹ in lakh)		
Asset-9	COD	2023-24 (Pro-rata 36 days)
765/400kV, 1500MVA 6th ICT along with associated bays at Fatehgarh-II Sub-station	25.2.2024	214.32

(₹ in lakh)		
Asset-16 A	COD	2023-24 (Pro-rata 54 days)
1 No. 220kV line Bay (Bay no A218/248) at Fatehgarh-II Substation	7.2.2024	10.83

(₹ in lakh)						
Asset-17	COD	2024-25 (Pro-rata 203 days)	2025-26	2026-27	2027-28	2028-29
765/400kV, 1500 MVA 4th ICT along with associated bays at Bhadla-II Sub-station	10.9.2024	868.81	1641.00	1677.02	1696.03	1700.13

(₹ in lakh)						
Asset-18	COD	2024-25	2025-26	2026-27	2027-28	2028-29
400/220kV, 500MVA 8th ICT along with associated bays at Bhadla-II Sub-station	1.4.2024	659.07	713.96	739.26	751.21	750.75

6. As per Regulation 10(3) of the 2019 Tariff Regulations, the Commission may grant an interim tariff in case of new transmission projects that have filed the application under Regulation 9(1) of the 2019 Tariff Regulations. However, as per Regulation 10(3)



of the 2024 Tariff Regulations, the Commission may grant an interim tariff up to 90% of the tariff claimed in case of new transmission projects under the aforesaid Regulation.

7. We have considered the Petitioner's submissions for the grant of an interim tariff.

8. Regulation 10 of the 2019 Tariff Regulations provides as under:

"10. Determination of tariff

.....

(3) If the information furnished in the petition is in accordance with these regulations and is adequate for carrying out prudence check of the claims made, the Commission may consider granting interim tariff in case of new projects.

.....

(6) The Commission may hear the petitioner, the respondents and any other person permitted including the consumers or consumer associations while granting interim or final tariff.

(7) The difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long-term customers, as the case may be, with simple interest at the rate equal to the bank rate prevailing as on 1st April of the respective year of the tariff period, in six equal monthly instalments.

(8) Where the capital cost considered by the Commission on the basis of projected additional capital expenditure exceeds the actual additional capital expenditure incurred on year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with interest at 1.20 times of the bank rate as prevalent on 1st April of the respective year.

(9) Where the capital cost considered by the Commission on the basis of projected additional capital expenditure falls short of the actual additional capital expenditure incurred by more than 10% on year to year basis, the generating company or the transmission licensee shall recover from the beneficiaries or the long term customers as the case may be, the shortfall in tariff corresponding to difference in additional capital expenditure, as approved by the Commission, along with interest at the bank rate as prevalent on 1st April of the respective year."

9. Regulation 10 of the 2024 Tariff Regulations provides as under:

"10. Determination of tariff

.....

(3) If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting an interim tariff of up to ninety per cent (90%) of the tariff claimed in the case of a new generating station or unit thereof or transmission



system, or element thereof during the first hearing of the application for billing purposes till the final tariff is determined by the Commission:

Provided that in case the final tariff determined by the Commission is lower than the interim tariff by more than 10%, the generating company or transmission licensee shall return the excess amount recovered from the beneficiaries or long term customers, as the case may be, with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the financial year in which such excess recovery was made.

(5) The Commission shall grant the final tariff in the case of existing and new projects after considering the replies received from the respondents and suggestions and objections, if any, received from the general public and any other person permitted by the Commission, including consumers or consumer associations.

(6) Subject to Sub-Clause (7) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in a maximum of six equal monthly instalments;

Provided further that such interest, including that determined as per sub-clause (7) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments. Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 45 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.

(7) Where the capital cost approved by the Commission on the basis of projected additional capital expenditure exceeds the actual trued up additional capital expenditure incurred on a year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points as prevalent on 1st April of the respective year.”

10. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the time overrun in case of the instant transmission assets, the same shall be discussed and analysed in detail at the time of grant of the final tariff order. Accordingly, the Commission has decided to allow an interim tariff @ 70% of the AFC claimed with respect to Asset-1, Asset-2, Asset-3, for the 2022-23 and 2023-24 tariff period; Asset-4, Asset-5, Asset-6, Asset-7, Asset-



8, Asset-9, Asset-16A, for the 2023-24 tariff period and Asset-17 and Asset-18 for the 2024-25, 2025-26, 2026-27, 2027-28, 2028-29 tariff period in terms of Regulation 10(3) of the 2019 and 2024 Tariff Regulations. The Commission is not inclined to allow an interim transmission tariff for Asset-10, Asset-11, Asset-12, Asset-13, Asset-14, Asset-15 and Asset-16B as the tariff has been claimed under Regulation 5(2) of the 2019 Tariff Regulations and Regulation 5(1) of the 2024 Tariff Regulations which require detailed analysis and hence, the same shall be dealt with in the final tariff order.

11. Accordingly, we hereby allow the interim annual transmission charges subject to the final tariff order as follows:

(₹ in lakh)			
Asset-1	COD	2022-23 (Pro rata 120 days)	2023-24
400/220 kV, 500 MVA 9th ICT along with associated bays at Fatehgarh-II substation	2.12.2022	147.07	467.71

(₹ in lakh)			
Asset-2	COD	2022-23 (Pro rata 91 days)	2023-24
400/220 kV, 500 MVA 8th ICT along with associated bays at Fatehgarh-II substation	31.12.2022	120.59	509.41

(₹ in lakh)			
Asset-3	COD	2022-23 (Pro rata 2 days)	2023-24
400/220 kV, 500 MVA 7th ICT along with associated bays at Fatehgarh-II substation	30.3.2023	2.70	519.11

(₹ in lakh)			
Asset-4	COD	2023-24 (Pro rata 335 days)	
400/220 kV, 500 MVA 7th ICT along with associated bays at Bhadla-II Substation	2.5.2023	467.76	



(₹ in lakh)		
Asset-5	COD	2023-24 (Pro rata 259 days)
400/220 kV, 500 MVA 6th ICT along with associated bays at Fatehgarh-II substation	17.7.2023	376.31

(₹ in lakh)		
Asset-6	COD	2023-24 (Pro rata 272 days)
400 kV, ± 600 MVAR STATCOM at Bhadla-II substation with 4x125 MVAR MSC, 2x125 MVAR MSR ((+/-300 MVAR STATCOM; 2x125MVAR MSC; 1x125MVAR MSR) - one on each side of 400kV Bus Section) along with associated bays at Bhadla-II Substation	4.7.2023	2550.87

(₹ in lakh)		
Asset-7	COD	2023-24 (Pro rata 180 days)
400 kV, ± 300 MVAR STATCOM at Fatehgarh-II substation with 2x125 MVAR MSC, 1x125 MVAR MSR ((+/-300 MVAR STATCOM; 2x125 MVAR MSC; 1x125 MVAR MSR) - one on each side of 400 kV Bus Section) along with associated bays at Fatehgarh-II Substation	4.10.2023	857.07

(₹ in lakh)		
Asset-8	COD	2023-24 (Pro rata 154 days)
400 kV, ± 300 MVAR STATCOM at Fatehgarh-II substation with 2x125 MVAR MSC, 1x125 MVAR MSR ((+/-300 MVAR STATCOM; 2x125 MVAR MSC; 1x125 MVAR MSR) - one on each side of 400kV Bus Section) along with associated bays at Fatehgarh-II Substation	30.10.2023	737.79

(₹ in lakh)		
Asset-9	COD	2023-24 (Pro rata 36 days)
765/400 kV, 1500 MVA 6th ICT along with associated bays at Fatehgarh-II substation	25.2.2024	150.02



(₹ in lakh)		
Asset-16 A	COD	2023-24 (Pro rata 54 days)
01 no 220kV line Bay (Bay no A218/248) at Fatehgarh-II Substation	7.2.2024	7.58

(₹ in lakh)						
Asset-17	COD	2024-25 (Pro rata 203 days)	2025-26	2026-27	2027-28	2028-29
765/400 kV, 1500 MVA 4th ICT along with associated bays at Bhadla-II substation	10.9.2024	608.17	1148.70	1173.91	1187.22	1190.09

(₹ in lakh)						
Asset-18	COD	2024-25	2025-26	2026-27	2027-28	2028-29
400/220 kV, 500 MVA 8th ICT along with associated bays at Bhadla-II Substation	1.4.2024	461.35	499.77	517.48	525.85	525.53

12. The interim tariff allowed in this order shall be applicable from the COD of the transmission assets and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations and Regulation 78 of the 2024 Tariff Regulations, as amended from time to time, as the case may be. Further, the interim transmission charges allowed in this order shall be subject to adjustment in accordance with Regulation 10 of the 2019 Tariff Regulations and Regulation 10 of the 2024 Tariff Regulations, as applicable.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

